ITEM NO.23 COURT NO.12 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10787/2024

[Arising out of impugned final judgment and order dated 20-11-2023 in WC No. 12074/2023 passed by the High Court of Judicature at Allahabad]

AJAY VIJH Petitioner(s)

VERSUS

INDIAN BANKS ASSOCIATION & ANR. Respondent(s)

IA No. 73829/2024 - CONDONATION OF DELAY IN FILING

Date : 12-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Pankaj Agarwal, Adv.
Ms. Nitya Aggarwal, Adv.
Mr. Siddhant Sahay, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Nitin Bhardwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondent-Indian Banks Association shall file Article and Memorandum of Association within two weeks from today.

2. Affidavits may be exchanged between the parties.

3. List on 21.02.2025.

Signature Not Verified
Digitally signed by
KAPIL TANDON
Date: 2024.12.12
18:33:01 IST
Reason:

(KAPIL TANDON) (NIDHI WASON)
COURT MASTER (SH) COURT MASTER (NSH)